

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

O.A. No. 645 of 2025

INDEX

IN THE MATTER OF:

Mahant Govind Das Shastri

...APPLICANT

VERSUS

State Of Uttar Pradesh & Ors.

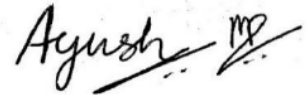
...RESPONDENTS

INDEX

<u>S. NO.</u>	<u>PARTICULARS</u>	<u>PAGE NO.</u>
1	Response on behalf of Varanasi Municipal Corporation, Varanasi respondent no. 8 in compliance to Hon'ble NGT order dt. 06.04.2026 on O.A. No. 645 of 2025.	1-7
2	Annexure No. 1 A copy of the map of the aforesaid land.	8
3	Annexure No. 2 A copy of the joint inspection/report dated 30.03.2026	9-10
4	Annexure No. 3 A list of encroachers and their details	11-13
5	Annexure No. 4 A copy of the orders of the writ petition	14-16
6	Annexure No. 5	17-21

	A copy of the photographs of the excavation and demolition of the boundary wall	
7	Annexure No. 6 A copy of the photographs of the installed notice boards	22
8	Vakalatnama	23

THROUGH



AYUSH MITTAL
 Advocate for the respondent no. 8
 Chamber No. 8, Old Building,
 Allahabad High Court,
 Prayagraj, UP
 Mobile No.: -8095997922
 Email: ayush.vns13@gmail.com

Date: 06.07.2026
 Enrolment Id- UP09832/20
 Place: Varanasi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

O.A. No. 645 of 2025

IN THE MATTER OF:

Mahant Govind Das Shastri

...APPLICANT

VERSUS

State Of Uttar Pradesh & Ors.

.....RESPONDENTS

**Response on behalf of Respondent no. 8, Varanasi
Municipal Corporation, Varanasi.**

1. That Hon'ble NGT vide order dt. 06.04.2026 has sought the response of Varanasi Municipal Corporation, Varanasi (hereinafter referred to as 'VMC') in the instant matter, which is being reproduced below.
2. That the deponent has read over the contents of the Original Application along with all its annexures (hereinafter cumulatively referred to as O.A.) and is now in a position to give the parawise reply of the same.
3. That the deponent is hereby making declaration that he is denying all the averments stated in the present O.A. therein save as expressly admitted and replied hereinafter or otherwise forming part of judicial record.
4. That VMC is an Authority constituted and regulated by the Uttar Pradesh Municipalities Act 1959 (as amended from time to time) and also regulated by the rules, regulations and notification issued by the State Government or Union Government.



M

5. That, the present O.A. was instituted on the basis of complaint made by the complainant regarding encroachment on Kabir pond, Lahartara in Varanasi, Uttar Pradesh (U.P). in which the specific allegation of the complainant is that land measuring 8.875 acres is registered as a pond and this pond is directly associated with the birth of Saint Kabir, keeping in view its historical and cultural significance, the Government declared it a protected site in 2012, and issued the relevant notification, and despite its protected status, illegal constructions are being carried out within the pond area without any prior approval from the State or Central Government and such activities threaten the very existence of this heritage site.

6. That thereafter the Hon'ble NGT vide order dt. 23.12.2025 was pleased to order to make (1) State of Uttar Pradesh through Principal Secretary, Environment, Forest and Climate Change, Government of U.P. (2) District Magistrate, Varanasi (3) State Wetland Authority, (4) District Wetland Committee, (5) Divisional Forest Officer, Varanasi, (6) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary (7) Central Pollution Control Board through Member Secretary as respondents and sought reply from them by making a Joint Committee.

7. That thereafter after finding that the encroached pond lies within the territorial jurisdiction of VMC the Hon'ble NGT



A

vide order dt. 06.04.2026 ordered to implead VMC as respondent no. 8 and sought its response.

8. That the response of respondent no. 8, VMC is being reproduced below.
9. That, it is submitted that the land in question pertains to Arazi No. 255, measuring 26 Bigha 07 Biswa and 17 Dhur (approximately 17.10 acres, i.e. 6.920 hectares, i.e. 69,200 Square Meter), situated at Mauza Lahartara, District Varanasi, Uttar Pradesh.

A copy of the map of the aforesaid land is annexed herewith and marked as **ANNEXURE -1**.

10. That the aforesaid land came into the territorial jurisdiction of Municipal Corporation, Varanasi, in the year 2019 as the nav vistarit area.



11. That, it is submitted that, in compliance with the directions of this Hon'ble Tribunal, directions were issued by the District Magistrate, Varanasi, vide letter dated 10.02.2026, to the Nagar Ayukt, Nagar Nigam, Varanasi, and the Tehsildar, Sadar, Varanasi, for inspection, demarcation and verification of the concerned pond.
12. That, it is humbly submitted that, on 27.02.2026, a joint inspection was undertaken under the supervision of the Tehsildar, Sadar, by a team comprising officials of the Revenue Department, the Municipal Corporation, enforcement staff, and police personnel at Mauza

1

Lahartara, Pargana Dehat Amanat, Tehsil Sadar, District Varanasi, in respect of the aforesaid land.

A copy of the joint inspection/report dated 30.03.2026 is annexed herewith and marked as **ANNEXURE-2**.

13. That, it is humbly submitted that, during the course of inspection, 45 encroachments, were identified by the committee, and the number as well as details of such encroachments were duly ascertained, which are summarized as under:

SERIAL NO (AS PER 40 ENCROACHMENT LIST & 5 FLAT LAND)	STATUS
Serial Nos 1 to 43.	Eviction suits have been filed against.
Serial Nos: - 44 and 45 (Total 2)	Demolished, hence its Encroachment free.

The details of such encroachers, including their names, parentage, addresses, and particulars of the encroached area, have been duly compiled and are maintained on record. Further, proceedings for the removal of the said encroachments have been initiated by the competent authority in accordance with law, and appropriate action is being undertaken in a time-bound manner.

A list of encroachers and their details is being annexed and marked as **ANNEXURE- 3**.

A copy of the orders of the writ petition is annexed herewith and marked as **ANNEXURE- 4**.



✍

14. That, it is submitted that, during the inspection dated 27.02.2026, unauthorized constructions, including newly constructed cemented precast boundary walls and damaged brick boundary walls erected over a portion of the said land, were identified and demolished by the authorities.

15. That, it is further submitted that the portion of the site where the natural flow of the pond had been obstructed was excavated with the help of machinery (JCB) to restore the natural flow of water.

A copy of the photographs of the excavation and demolition of the boundary wall is annexed herewith and collectively marked as **ANNEXURE- 5**.

16. That, it is submitted that, to prevent future encroachments and illegal construction activities, continuous monitoring is being carried out jointly by the Revenue Department, the Municipal Corporation, and the Police Department. It is further submitted that notice boards have been installed to deter encroachment.

A copy of the photographs of the installed notice boards is annexed herewith and marked as **ANNEXURE-6**.

17. That, it is respectfully submitted that, in order to review the progress of the actions taken, a meeting was convened on 20.03.2026 under the chairmanship of the DM, Varanasi, wherein necessary directions, including



prevention of future encroachments and control of sewage pollution affecting Kabir Talab, were issued to the concerned departments for strict compliance.

18. That, the deponent has been duly diligent in complying with the orders passed by the Hon'ble National Green Tribunal, New Delhi, and has taken all necessary measures to ensure timely and complete compliance therewith in letter and spirit and further also the answering Respondent no. 8 submits that it shall abide by any order or direction, passed by this Hon'ble Tribunal.

19. Hence, the present affidavit is being submitted for the kind perusal of the Hon'ble Tribunal. It is prayed that the same be taken on record.



(Amit Kumar)

Additional Municipal Commissioner,
Varanasi Municipal Corporation, Varanasi
06.07.2026



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

O.A. No. 645 of 2025

IN THE MATTER OF:

Mahant Govind Das Shastri

...APPLICANT

VERSUS

State Of Uttar Pradesh & Ors.

...RESPONDENTS

Beena Srivastava
Reg. No.-383-2-2015
NOTARY, Govt. Of India
Civil Court Varanasi

AFFIDAVIT

I, Amit Kumar, working as Additional Municipal Commissioner, Varanasi Municipal Corporation, Varanasi, the Respondent No. 8 in the above matter, do hereby solemnly affirm, declare on oath and state as under:-

1. That I, the deponent herein, is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent Varanasi Municipal Corporation, Varanasi.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of Varanasi Municipal Corporation, Varanasi and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

DEPONENT

VERIFICATION

Verified at Varanasi on this day of ____ 2026, that the contents of the above affidavit from paragraph 1 to 19 are correct and true on the basis of the records. Nothing has been concealed therefrom or mis-stated.

DEPONENT

Sworn before me and
Solemnly affirm signature
and contents verified *Self*

Beena Srivastava
NOTARY, Govt. Of India
Reg. No.-383-2-2015

378

3

Nº 1365
Laharlara
PARGANA DEHAT AMANAT
DIST. BERNARIES
1883-84.

Scale 16 Inches = 1 Mile

रूप, जिससे मान इतराई गई

○ A से B : 910 रुपये
○ B से C : 520 रुपये
○ A से C : 1410 रुपये

○ C से V : 1720 रुपये

A से D : 400 रुपये
B से E : 470 रुपये
D से F : 1340 रुपये
F से G : 390 रुपये
G से H : 2330 रुपये

P से N : 250 रुपये

N से E : 160 रुपये

E से Q : 400 रुपये

Q से P : 70 रुपये

H से I : 390 रुपये
I से J : 1670 रुपये
J से K : 100 रुपये
K से L : 320 रुपये
L से M : 100 रुपये
M से O : 1900 रुपये

R से S : 30 रुपये

S से T : 400 रुपये

T से U : 50 रुपये

U से R : 100 रुपये

A से T : 200 रुपये

D से E : 770 रुपये

B से D : 960 रुपये

A से E : 920 रुपये

D से A' : 680 रुपये

E से B' : 770 रुपये

V से W : 160 रुपये

A' - B' : 610 रुपये

B' - I : 3130 रुपये

B' - M : 1130 रुपये

H से E' : 320 रुपये

G - F : 390 रुपये

F - A' : 660 रुपये

G - L : 1650 रुपये

H - M : 1150 रुपये

I - N : 130 रुपये

J - K : 130 रुपये

Ankariapura

Laharlara

Barnauli (3)

K. N. (2)

Ched

Ground

Platform Namazi Baba

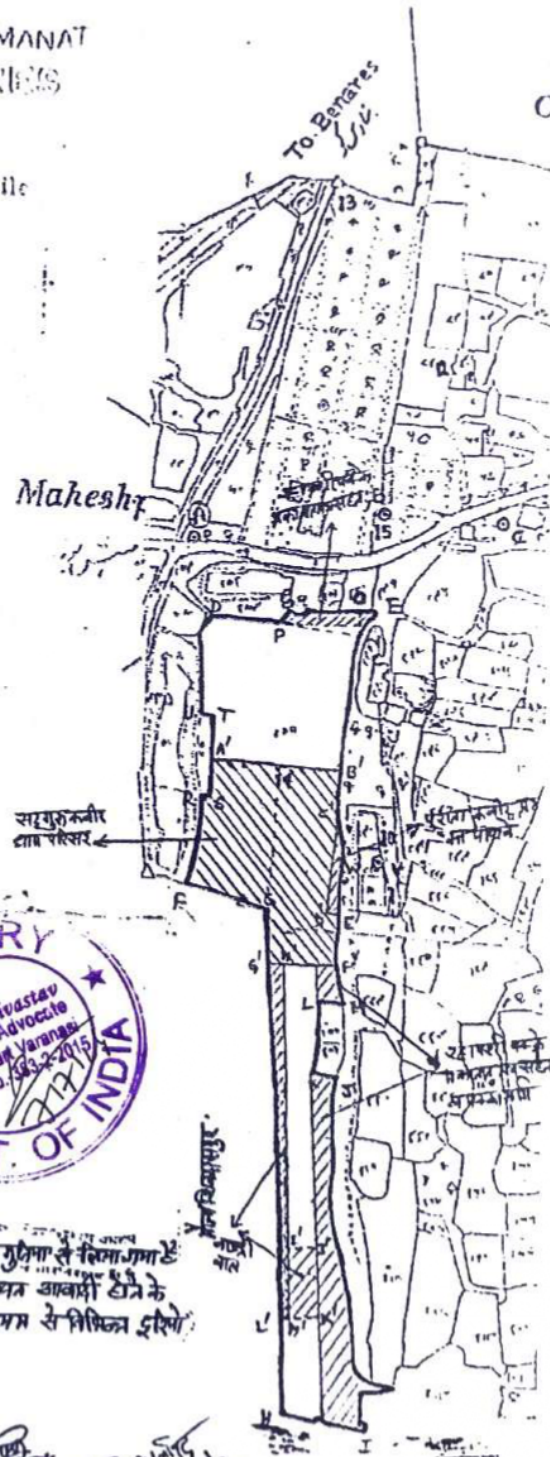
Ashan

under cultivation

under cultivation



मैने उपर्युक्त भूमिगत गुफा से निमा गमा दे
हवा आल-बाल सभत आवणी धन के
कामना गुगत अमर के माध्यम से निमित्त दियो
कामनात्र किया गया है



20/11/11

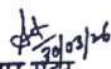
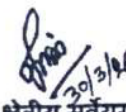
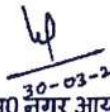
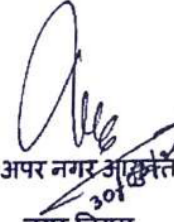
मा0 एन0जी0टी0, नई दिल्ली में विचाराधीन ओ0ए0 सं0 645/2025 महन्त गोविन्द दास शास्त्री बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 04-02-2026 के अनुपालन में मौजा लहरतारा परगना देहात अमानत तहसील सदर जिला वाराणसी स्थित आ0 न0 255 सम्पूर्ण रकबा 6.920 हे0 अर्थात् 26 बीघा 7 बिस्वा 17 धूर अर्थात् 17.10 एकड़ के बाबत राजस्व विभाग व नगर निगम की संयुक्त आख्या।

मा0 राष्ट्रीय हरित अधिकरण (N.G.T.), प्रधान पीठ, नई दिल्ली में विचाराधीन ओ0ए0 सं0-645/2025 महन्त गोविन्द दास शास्त्री बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 04-02-2026 के क्रम में कार्यालय जिलाधिकारी/ जिला मजिस्ट्रेट वाराणसी के पत्रांक-1272/एनजीटी ओए नं0 645/2025/25-26 दिनांक: 10-02-2026 के क्रम में मा0 राष्ट्रीय हरित अधिकरण (N.G.T.), प्रधान पीठ, नई दिल्ली द्वारा पारित आदेश दिनांक 04-02-2026 के अनुपालन में दिनांक 27-02-2026 को तहसीलदार सदर वाराणसी के नेतृत्व में राजस्व टीम व नगर निगम टीम मय प्रवर्तन दल व क्षेत्रीय थाना की पुलिस बल के सहयोग से मौजा लहरतारा परगना देहात अमानत तहसील सदर जिला वाराणसी स्थित आ0 न0 255 रकबा 26 बीघा 7 बिस्वा 17 धूर अर्थात् 17.10 एकड़ के अंश भाग पर नव निर्मित सीमेंटेड प्रीकास्ट दीवार (चहारदिवारी) व ईंट की क्षतिग्रस्त चहारदिवारी को हटवा दिया गया। तालाब बहाव में अवरुद्ध स्थल की नगर निगम जेसीबी द्वारा खुदाई कराई गई। उक्त संदर्भित तालाब के क्षेत्र में वर्तमान में कुल 45 अतिक्रमणकर्ता चिह्नित किए गए हैं, जिनमें से 43 अतिक्रमणकर्ताओं के विरुद्ध बेदखली का वाद योजित किया गया है तथा शेष 2 अतिक्रमणकर्ता जिनके द्वारा सीमेंटेड प्रीकास्ट दीवार (चहारदिवारी) व ईंट की चहारदिवारी निर्मित कराई गई थी, को ध्वस्त करा दिया गया। अतिक्रमणकर्ताओं के नाम व पिता/पति का नाम व पता व अतिक्रमण का प्रकार व अतिक्रमित रकबा की सूची साथ में संलग्न है, जिसमें अतिक्रमणकर्ताओं के विरुद्ध उ0प्र0रा0सं0 2006 की धारा 67 के तहत बेदखली के वादों का विवरण अंकित है। सदगुरु कबीर



धाम परिसर एवं अन्य पक्के निर्माण के संबंध में मा0 उच्च न्यायालय के स्थगन आदेश के कारण नहीं हटाया जा सका। विवरण संलग्न सूची में अंकित है। भविष्य में किसी भी प्रकार के अवैध अतिक्रमण को रोकने हेतु राजस्व विभाग, नगर निगम व पुलिस विभाग द्वारा सतत निगरानी की जा रही है।

आख्या सादर सूचनार्थ सेवा में प्रेषित।

 30-03-2026 क्षेत्रीय लेखपाल तहसील सदर	 30/3/2026 राजस्व निरीक्षक तहसील सदर	 30/03/26 ना0 तहसीलदार(शहर) वाराणसी	 30/03/26 तहसीलदार सदर वाराणसी
 30/3/26 क्षेत्रीय सर्वेयर नगर निगम वाराणसी	 30-03-2026 ना0 तहसीलदार नगर निगम वाराणसी	 30-03-26 स0 नगर आयुक्त नगर निगम वाराणसी	 30/3/26 अपर नगर आयुक्त नगर निगम वाराणसी



माओ एमओसीओ, नई दिल्ली में विचारणीय ओपण सं० 645/2025 महान्त गोविन्द दास शास्त्री बनारस स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पणित आदेश दिनांक 04-02-2026 के अनुपालन में मीना लहरता पराना देहात अमानत तहसील सदर जिला बाराणसी स्थित आणो न० 255 सम्पूर्ण रकबा 6,920 हे० अर्थात् 26 बीघा 7 चिस्वा 17 धूर अर्थात् 17.10 एकड़ पर अतिक्रमणकर्ताओं के संबंध में अद्यतन सूचना

क्र० सं०	अतिक्रमणकर्ता का नाम व पिता/पति का नाम व पता	आणो न०	सम्पूर्ण रकबा (हे०)	अतिक्रमण भाग की लम्बाई (मीटर)	अतिक्रमण भाग की चौड़ाई (मीटर)	अक्षांश व देशान्तर	अतिक्रमण का प्रकार	न्यायालय में बाढ़ की स्थिति/मौके पर की गई कार्यवाही	तहसीलदार न्यायालय में उपरोक्त सं० 2006 की धारा 67 के तहत हेतवनी हेतु बाढ़ सं० व अधिन सुनवाई तिथि
1	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	21200	196	25.312305, 82.968968	कबरे धर्मस्थान कुमात व एकका तालाब व पायदे व गड्ढा व सततत भूमि	HIGH COURT W/MT-60997/2010 (STATUS-QUO)	7202614700117757/20-04-2025
2	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	300	75	25.312305, 82.968968	पायदे	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117754/20-04-2025
3	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	325	18	25.312241, 82.968530	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117759/20-04-2025
4	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	325	18	25.312189, 82.969486	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
5	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	130	18	25.312055, 82.969454	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
6	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	250	14	25.311971, 82.969496	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
7	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	190	18	25.311902, 82.969496	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
8	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	250	14	25.311864, 82.969492	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
9	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	250	14	25.311779, 82.969541	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
10	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	250	14	25.311724, 82.969534	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
11	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	190	18	25.311684, 82.969533	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
12	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	190	18	25.311649, 82.969536	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
13	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	130	14	25.311468, 82.969481	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
14	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	110	18	25.311404, 82.969453	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
15	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	250	14	25.311344, 82.969433	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
16	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	130	18	25.311293, 82.969426	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
17	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	130	18	25.311232, 82.969423	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
18	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	180	18	25.311176, 82.969446	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
19	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	110	18	25.311130, 82.969441	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025
20	रुद्र उदितनाथ साहू गुरु दीपका साहू धर्मस्थान बरहिया रामनगर माओ एमओ एम लहरता बाराणसी	255	6.92	250	16	25.311121, 82.969436	एकका सकल भव सहन	HIGH COURT W/MT-44543/2009 (STATUS-QUO)	7202614700117764/20-04-2025

महोदय 04/08/2010, नई दिल्ली में विचारणीय आदेशों सं 645/2025 सहित गोविन्द दास भास्ती बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 04-02-2026 के अनुपालन में मीला नहरतारा परगना क्षेत्र अमानत तहसील सदर जिला बाराणसी स्थित आठ नं 255 सम्पूर्ण रकबा 6.920 हे० अर्थात् 26 बीघा 7 बिस्ता 17 पर अर्थात् 17.10 एकड़ पर अतिक्रमणकर्ताओं के संबंध में

अद्यतन सूचना

क्र० सं०	अतिक्रमणकर्ता का नाम व पिता/पति का नाम व पता	आठ नं०	सम्पूर्ण रकबा (हे०)	अतिक्रमण रकबा (वर्गमीटर)	भाग की सन्धि (मीटर)	भाग की सन्धि (मीटर)	अक्षांश व देशान्तर	अतिक्रमण का प्रकार	न्यायालय में बाढ़ की स्थिति/ मंके पर की गई कार्यवाई	तहसीलदार न्यायालय में 30/08/2006 की धारा 67 के तहत बेदखली हेतु बाढ़ सं० व अधिन सुनवाई तिथि
21	रामचंद्र शिवराम पुर राम रामचंद्र शिवराम शिवराम	255	6.92	130	18	7.25	25.31142, 82.969472	एकका मकान मय सहन (विद्यालय)	बर्तमान समय में आवासीय व विद्यालयीय प्रयोजन हेतु मकान के रूप में अतिक्रमण	720261470011778/30-04-2025
22	नौरा देवी पत्नी राम रामचंद्र शिवराम शिवराम	255	6.92	180	20	9	25.311094, 82.969424	एकका मकान मय सहन	बर्तमान समय में आवासीय प्रयोजन हेतु मकान के रूप में अतिक्रमण	720261470011778/30-04-2025
23	शिवराम शिवराम पत्नी रामचंद्र शिवराम शिवराम	255	6.92	190	20	9.5	25.310984, 82.969415	एकका मकान मय सहन	HIGH COURT W/RT-55686/2009 (STATUS-QUO)	720261470011778/30-04-2025
24	नूरुब देवी पत्नी पुर रामचंद्र शिवराम शिवराम	255	6.92	250	16	15.5	25.310868, 82.969392	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025
25	आका देवी पत्नी रामचंद्र पुर रामचंद्र शिवराम शिवराम	255	6.92	130	16	8	25.310783, 82.969400	एकका मकान मय सहन	बर्तमान में एकाधिकारी के रूप में अतिक्रमण	720261470011778/30-04-2025
26	मुन्नी पत्नी रामचंद्र शिवराम शिवराम	255	6.92	130	16	8	25.310721, 82.969424	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025
27	चिंतनजी राम पत्नी रामचंद्र शिवराम शिवराम	255	6.92	250	16	15.5	25.310636, 82.969307	एकका मकान मय सहन	बर्तमान समय में आवासीय प्रयोजन हेतु मकान के रूप में अतिक्रमण	720261470011778/30-04-2025
28	दिव्यदेव नाम शिवराम पुर रामचंद्र शिवराम शिवराम	255	6.92	190	16	12	25.310648, 82.969379	एकका मकान मय सहन	HIGH COURT W/RT-50817/2009 (STATUS-QUO)	720261470011778/30-04-2025
29	अनूपजी देवी पत्नी रामचंद्र शिवराम शिवराम	255	6.92	130	12	11	25.310457, 82.969236	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025
30	राधाजी देवी पत्नी रामचंद्र शिवराम शिवराम	255	6.92	360	25	14.5	25.310331, 82.969356	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025
31	राधाजी देवी पत्नी रामचंद्र शिवराम शिवराम	255	6.92	230	16	14.5	25.310231, 82.969379	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025
32	नौरा देवी पत्नी रामचंद्र शिवराम शिवराम	255	6.92	110	17	6.5	25.310172, 82.969387	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025
33	राधाजी देवी पत्नी रामचंद्र शिवराम शिवराम	255	6.92	110	17	6.5	25.310143, 82.969404	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025
34	शिवराम शिवराम पत्नी रामचंद्र शिवराम शिवराम	255	6.92	130	16	8	25.310114, 82.969358	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025
35	शिवराम शिवराम पत्नी रामचंद्र शिवराम शिवराम	255	6.92	190	16	12	25.310007, 82.969363	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025
36	शिवराम शिवराम पत्नी रामचंद्र शिवराम शिवराम	255	6.92	250	17	15	25.310007, 82.969363	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025
37	शिवराम शिवराम पत्नी रामचंद्र शिवराम शिवराम	255	6.92	250	17	15	25.310007, 82.969363	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025
38	शिवराम शिवराम पत्नी रामचंद्र शिवराम शिवराम	255	6.92	190	16	12	25.310007, 82.969363	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025
39	शिवराम शिवराम पत्नी रामचंद्र शिवराम शिवराम	255	6.92	160	16	10	25.310007, 82.969363	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025
40	शिवराम शिवराम पत्नी रामचंद्र शिवराम शिवराम	255	6.92	190	16	12	25.310007, 82.969363	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	720261470011778/30-04-2025

मा० एन०सी०डी० नई दिल्ली में विद्याधीन ओ०ए० सं० 645/2025 महन्त गोविन्द दास शास्त्री बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 04-02-2026 के अनुपालन में मौजा लहरतारा परगना देहात अमानत तहसील सदर जिला वाराणसी स्थित आ० न० 255 सम्पूर्ण रकबा 6.920 हे० अर्थात् 26 बीघा 7 बिस्वा 17 पूर अर्थात् 17.10 एकड़ पर अतिक्रमणकर्ताओं के संबंध में

अद्यतन सूचना

क्र० सं०	अतिक्रमणकर्ता का नाम व पिता/पति का नाम व पता	आ० न०	सम्पूर्ण रकबा (हे०)	अतिक्रमण रकबा (वर्गमीटर)	अतिक्रमण भाग की संख्या (मीटर)	अतिक्रमण भाग की संख्या (वर्गमीटर)	अक्षांश व देशान्तर	अतिक्रमण का प्रकार	न्यायालय में वाद की स्थिति/ मीके पर की गई कार्यवाही	तहसीलदार न्यायालय में उपप्राप्त सं० 2006 की धारा 67 के तहत बंदखती हेतु वाद सं० व अधिसूचना दिनांक
41	श्री० लक्ष्मीकांत पाण्डेय व श्रीमती पुष्पा लक्ष्मीकांत पाण्डेय निवासी लहरतारा वाराणसी	255	6.92	440	27.5	16	25.310007, 82.969363	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	7202514700117797/30-04-2025
42	श्रीमती सिद्धि पुर धननाथदास सिंह निवासी लहरतारा वाराणसी	255	6.92	250	16	15.5	25.310007, 82.969363	एकका मकान मय सहन	HIGH COURT W/RT-44543/2009 (STATUS-QUO)	7202514700117797/30-04-2025
43	श्रीमती व श्याम पुष्पा लक्ष्मीकांत व पति व श्रीमती पुष्पा लक्ष्मीकांत व श्रीमती निवासी लहरतारा वाराणसी	255	6.92	10800	400	27	25.310007, 82.969363	एकका मकान मय सहन व समस्त भूमि व गाछा (एगी)	न्यायाधीश अर्प आशुतोष धारासन वाराणसी, वाद सं०- C202114000000688 अधिसूचना दिनांक-22-04-2025	7202514700117797/30-04-2025
44	श्रीमती सिद्धि पुर धननाथदास निवासी एकदकपुर, मिर्जापुर	255	6.92	545	145	3	25.310007, 82.969363	एकका मकान मय सहन व प्लॉट के रूप में	अतिक्रमण भाग की नगर नियम, एडमिनिस्ट्रेशन व पुलिस विभाग की संयुक्त टीम द्वारा एडमिनिस्ट्रेशन कर जारी	वर्तमान समय में एडमिनिस्ट्रेशन कर जारी करवा गया भाग अतिक्रमण मुक्त है।
45	श्याम सिद्धि पुर धननाथदास निवासी एन० एन० 62 लहरतारा परगना वाराणसी	255	6.92	545	145	3	25.310007, 82.969363	एकका मकान मय सहन व प्लॉट के रूप में	अतिक्रमण भाग की नगर नियम, एडमिनिस्ट्रेशन व पुलिस विभाग की संयुक्त टीम द्वारा एडमिनिस्ट्रेशन कर जारी	वर्तमान समय में एडमिनिस्ट्रेशन कर जारी करवा गया भाग अतिक्रमण मुक्त है।

श्रीमती लक्ष्मीकांत
लहरतारा सदर

श्रीमती लक्ष्मीकांत
लहरतारा सदर

श्रीमती लक्ष्मीकांत
लहरतारा सदर

श्रीमती लक्ष्मीकांत
लहरतारा सदर



384

Court No. - 6

Case :- WRIT - C No. - 44543 of 2009

Petitioner :- Smt. Sadhna Mishra And Others**Respondent :-** State Of U.P. And Others**Petitioner Counsel :-** Ashish Kumar Singh, Ajay Kumar Singh**Respondent Counsel :-** C.S.C., Anuj Kumar**Hon'ble Vikram Nath, J.**

Heard the learned counsel for the petitioners.

The learned standing counsel representing respondent nos.1 to 4 and Sri Anuj Kumar, Advocate representing respondent no.5 may file counter affidavit within a month. Petitioners will have three weeks thereafter to file rejoinder affidavit. List thereafter .

Till further orders of this Court the petitioners shall not be dispossessed from the land in dispute nor their constructions shall be demolished.

Order Date :- 25.8.2009

pk



Court No. - 6

Case :- WRIT - C No. - 60997 of 2010

Petitioner :- Acharya Shri Hajoor Ardhnam Saheb

Respondent :- State Of U.P. Thru' Secretary (Revenue) U.P. & Another

Petitioner Counsel :- Raj Karan Yadav

Respondent Counsel :- C.S.C.

Hon'ble Krishna Murari, J.

Heard learned counsel for the petitioner.

In view of the peculiar facts and circumstances and with the consent of the learned counsel for the parties, the writ petition is being disposed of at this stage without calling for a counter affidavit.

By means of this petition, the petitioner has challenged the order dated 4.4.2008 passed by the Assistant Collector, 1st Class, Tehsil Sadar, district Varanasi in proceedings under Section 33/39 of the U.P. Land Revenue Act directing to expunge the name of the petitioners from over the land in dispute.

It has been vehemently contended by learned counsel for the petitioner that the order was passed ex-parte without any notice and opportunity of hearing.

When the matter was taken up as fresh on 6.10.2010 learned standing counsel was directed to obtain instruction in the matter. On the basis of instruction received, learned standing counsel has made a statement before the Court that identical orders in respect of various other persons were passed by the Assistant Collector and the said persons have already filed recall application which is pending consideration. It is not being disputed by learned standing counsel that the order impugned in this petition was ex-parte without any notice and opportunity of hearing to the petitioner.

Since the order is an ex-parte order, interest of justice would stand served by affording the petitioner an opportunity post decisional



10

hearing.

Considering the facts and circumstances, the writ petition stands disposed of with the liberty to the petitioner to file objection which may be available to him in law before the authority concerned within a period of four weeks from today. In case any such objection is filed the authority concerned shall consider and decide the same in accordance with law after notice and opportunity of hearing to all concerned.

Till disposal of the objection as directed aforesaid, the order dated 4.4.2008 shall be kept in abeyance and status-quo with respect to nature and possession over the land in dispute shall be maintained by the parties.

It goes without saying that in case the authority concerned after hearing the petitioner allows the objection, the order dated 4.4.2008 shall stand wiped out and the rights of the parties would be governed by the order which may be passed on the objection of the petitioner.

Order Date :- 21.10.2010

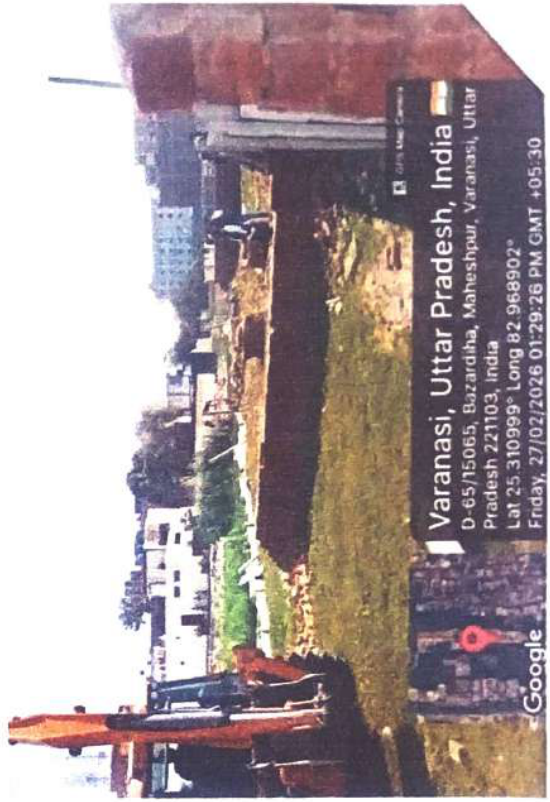
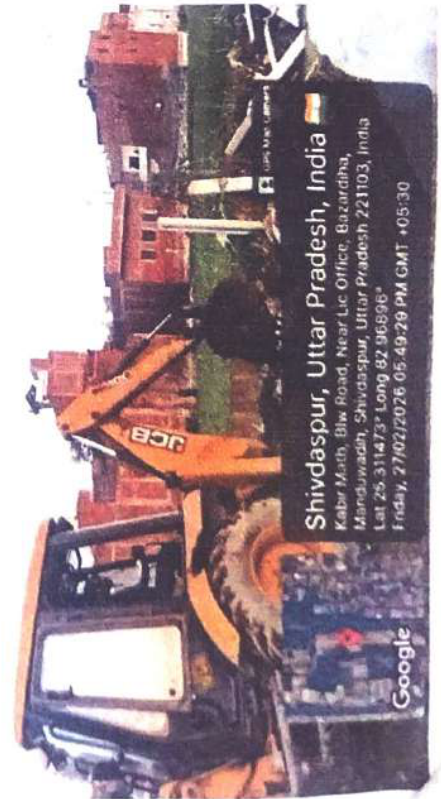
nd

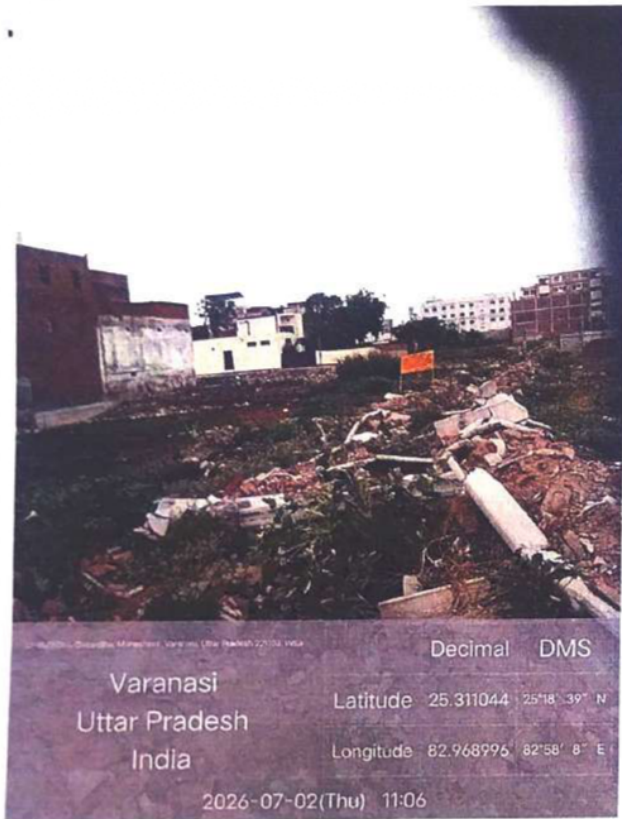


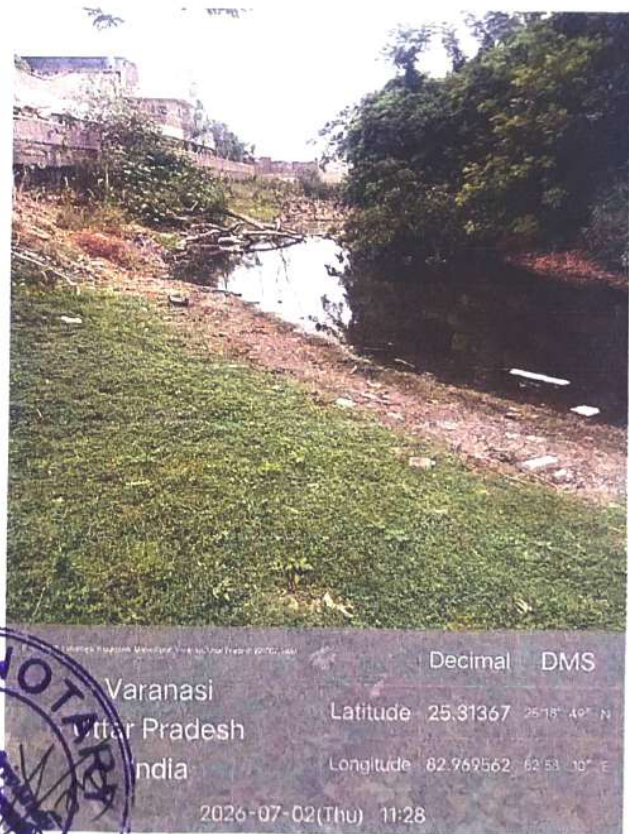
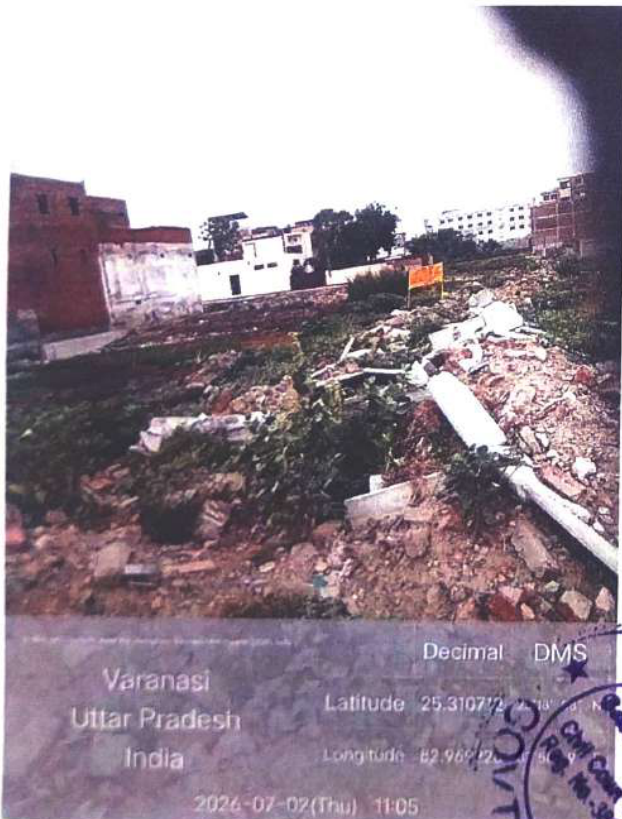
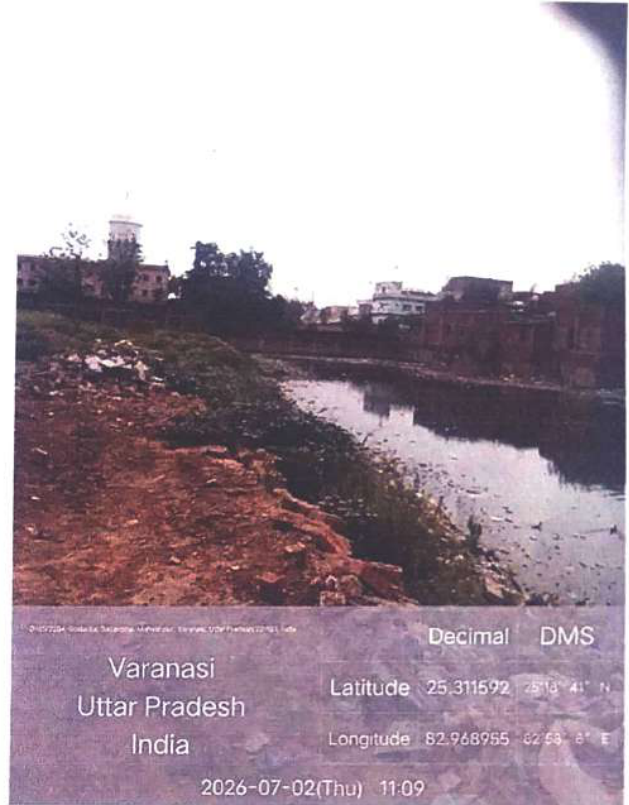
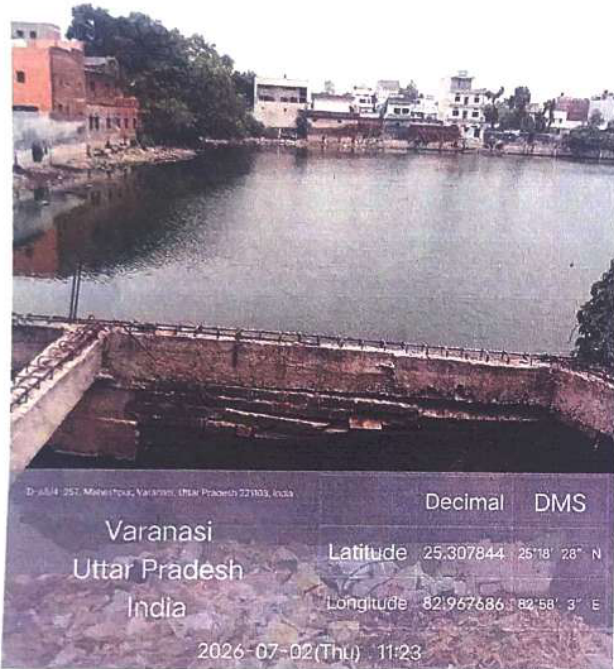
387



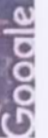








A



IN THE COURT OF National Green Tribunal, Principal Bench, New Delhi

Suit/Appeal No. O. A. No. 645 of 2025 JURISDICTION OF 2025

In re:-

Mahant Gound Das Shastri Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of Uttar Pradesh & Ors. Defendant(s) / Respondent(s) / Accused Know all to whom
these Present shall come that I/we Varanasi Municipal Corporation Varanasi Regd
office - Sign Varanasi through Municipal Commissioner
The above named respondent no. 8

do hereby appoint Shri Ayush
Mittal (Enrol No. - UP0982/20) Mob No. - 8095997922
Chamber No. - 8, Old Bldg, HC, Prayagraj, UP.
(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 06th Day of July 2025 Accepted subject to the terms of the fees.

Advocate

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

Ayush Mittal
[AYUSH MITTAL]
[UP0982/20]
Mob No. - 8095997922

अमित कुमार
अपर नगर आनुष्ठ
गम, वाराणसी



[Handwritten signature]

